

ITEM NO.147

REGISTRAR COURT. 1

SECTION IX

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MS. SUJATA SINGH

Petition(s) for Special Leave to Appeal (C) No(s). 10185/2024

DYNESHWAR JAGANNATH GHADGE & ORS.

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ORS.

Respondent(s)

(IA No. 97374/2024 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

IA No. 97375/2024 - PERMISSION TO FILE LENGTHY LIST OF DATES)

WITH

SLP(C) No. 11558-11560/2024 (IX)

(FOR impleading party ON IA 120171/2024

FOR INTERVENTION/IMPLEADMENT ON IA 120171/2024

IA No. 120171/2024 - INTERVENTION/IMPLEADMENT)

Date : 18-07-2024 These matters were called on for hearing today.

For Petitioner(s)

Mr. Somiran Sharma, AOR

Mr. Anand Dilip Landge, AOR

For Respondent(s)

Mr. Shantanu Phanse, Adv.

Mr. Prastut Mahesh Dalvi, AOR

Mr. Shakul R. Ghatole, Adv.

Mr. Sambhaji Gawande, Adv.

Mr. Vatsalya Viga, AOR

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) No. 10185/2024

Despite service of notice on respondent Nos. 1 to 5, there is

no appearance on their behalf.

Petitioner to file proof of service upon the Counsel appearing for the respondent Nos. 6 to 164 within a period of two weeks.

As prayed, fresh steps for the service of notice by usual mode to the respondent Nos. 6 to 164 shall be taken by the learned counsel for the petitioners within a period of two weeks.

List again on 4.9.2024.

SLP(C) No. 11558-11560/2024

Four weeks time, is granted to the respondent No. 10 to file the counter affidavit.

Two weeks time, is granted to Ld. Counsel for the petitioner, to take fresh steps and file fresh particulars, to issue notice to Respondent Nos. 13 and 31 and to take fresh steps in respect of Respondent No. 14.

As per postal tracking report notice issued to the respondent No. 15 has been received back with postal remarks "Door Locked".

Registry to re-issue notice to Respondent No. 15.

Despite service of notice on remaining respondents, there is no appearance on their behalf.

Mr. Vatsalya Vigya, Ld. Counsel has on 15.05.2024 filed application for intervention alongwith affidavit and vakalatnama. The same be placed before the Hon'ble Judge in Chambers.

SUJATA SINGH
Registrar

MG